

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P. No. 324/98

IN

O.A. No. 3182/92

(57)

New Delhi: this the 25<sup>th</sup> day of August, 1999.

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

HON'BLE MR. KULDIP SINGH, MEMBER (J)

Shri Shiva Nandan Prasad,  
Commissioner of Income Tax,

(Appeals) XVI,

New Delhi. .... Applicant  
(By Advocate: Shri P. P. Khurana).

Versus

Shri Javed Chaudhary,  
Secretary,  
Department of Revenue,  
Ministry of Finance,  
North Block,  
New Delhi.

2. Shri Ravi Kant,  
Chairman,  
Central Board of Direct Taxes,  
North Block,  
New Delhi. .... Respondents

(By Advocate: Shri V.P. Uppal)

ORDER

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

Heard.

2. For the reasons contained in the CAT, PB's orders dated 26.5.99 in C.P. No. 31/99 arising out of O.A. No. 4/92 and orders dated 8.3.99 in C.P. No. 256/98 arising out of O.A. No. 454/94, and having regard to the Hon'ble Supreme Court's orders in J.S. Parihar Vs. G. Duggar & Ors. J.T. 1996 (9) SC 608, this C.P. is also dismissed, without prejudice to applicant's claim to agitate his grievance regarding his non-inclusion in the panel (which gives him a fresh cause of action) in accordance with law, if so advised. Notices

to alleged contemnors are discharged.

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Kuldeep  
( KULDIP SINGH )  
MEMBER(J)

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( S.R. ADIGE )  
VICE CHAIRMAN (A).

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